

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3023  
ANSWERED ON:15.03.2013  
COMPULSORY LICENCES FOR CANCER DRUGS  
Thamaraiselvan Shri R.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government is contemplating on issuance of compulsory licences for manufacturing of generic version of three anti-cancer drugs in the country;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the manner in which cancer patients are likely to be benefited from this?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c): A Committee, set up by the Ministry of Health & Family Welfare for recommending to the Department of Industrial Policy & Promotion proposals for invoking the provisions of Compulsory Licensing of medicines in India, in its meeting held on 20.12.2012, recommended to that Department for putting three drugs namely,

- (i) Transtuzumab,
- (ii) lxabepilone and
- (iii) Dasatinib under the Compulsory Licensing as per the provisions in Clauses
- (ii) &
- (iii) of Section 92 of the Indian Patents Act, 1970. This move will eventually lead to a sharp reduction in the prices of the drugs concerned, thereby benefiting the patients at large in the country.